

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.511/2014
in
OA No.2464/2014**

this the 21st day of January, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri Ajab Singh
S/o Late Revati Prasad
R/o E-46, IARI Pusa Campus
New Delhi-12. Petitioner

(By Advocate: Shri Chittaranjan Hati)

VERSUS

1. Dr. S.Ayyappan
Director General/Secretary
ICAR, Krishi Bhawan
New Delhi – 1

2. Dr. Ravinder Kaur
Director
IARI, Pusa
New Delhi-12 Contemnors

(By Advocate: Shri Varun Kumar)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. It is submitted by both the learned counsel that in W.P.(C) 1/2015 filed by the respondents against the order of this Tribunal, the Hon'ble High Court of Delhi has directed "no adverse orders shall be passed in the contempt proceedings during the pendency of the writ petition".

4. In the circumstances, the CP is closed. Notices issued to the respondents are discharged. However, the applicant is at liberty to avail his remedies under the law, after the Writ Petition is finally decided. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

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